NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 50/(MAH)/2016 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE PARTIES: Shri Shyam Haribhau Sapkal

V/s.

M/s. The New Akot Cotton Ginning & Pressing Com. Pvt.

Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE Makesh Athavale 1. tragha trasingaraju & Respondent No. (Kanj & Associate.) 106 1. (Kanj & Associates) 3. Rish Soorl Adu torona Applicant/ Intervenor 4. Nagesh P. 5. Ashtoush Grupter 6. Protop M. Nimbalkar 6. Protop M. Nimbalkar <u>ORDER</u> <u>ORDER</u> <u>1A Nos. 06/2017, 14/2017, 15/2017 & 16/2017</u> IN TCP No. 50/397-398/CLB/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. A new turn has taken place in this case due to filing of several applications by certain Shareholders of R-1 Company. All those shareholders in the past were not the parties of the litigation either by the Petitioner or Respondent. Since all these applicants are to be made a party of the Petition as demanded; hence applications have been served respectively to the Petitioner and Respondents. Therefore they are seeking time to file appropriate Reply.

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- 3. Certain other pleadings in respect of main Petition are yet to be completed as mentioned by the Learned Advocates. Therefore, it is directed that the pending pleadings in this Petition as well as in respect of the fresh applications now filed are expected to be completed on or before 20.04.2017 and to be exchanged among the parties in advance.
- 4. Thereafter, the matter is enlisted for hearing on **26.04.2017**.

Sd/-M.K. Shrawat Member (Judicial)

Dated: 23.03.2017

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